

Serial No. Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
9	26.7.95	Adjourned to 27.7.1995.  MEMBER (ADMINISTRATIVE) <i>[Signature]</i> MEMBER (JUDICIAL)	
10	27-7-95	Adjourned to 28-7-1995.	
11	28.7.95	Adjourned to 4 <sup>th</sup> week of August, 95.  Member (Admn.) <i>[Signature]</i> Member (Judl.)  MEMBER (ADMINISTRATIVE) <i>[Signature]</i> MEMBER (JUDICIAL)	
12	6.11.95	Heard both the learned counsels.  It is brought to <sup>our</sup> notice, during arguments that the petitioner is pursuing the matter without exhausting the remedy of filing <del>the</del> appeal against the impugned order of compulsory retirement. When this aspect was brought to the notice of the petitioner's counsel and also what would be the position of the respondents, the counsel for the respondents, submitted that even the appeal before the appellate authority is barred by <del>time</del> , <sup>time</sup> .  In view of the fact that he did not pursue the <del>remedy</del> before approaching the Tribunal, <sup>he has</sup> <del>he has</del> <sup>conceded</sup> if an opportunity is given to the petitioner to prefer an appeal within a specified time, the respondents would not be depending on the technical plea of limitation in view of the Section 14 of the Limitation Act and <sup>according</sup> <del>according</del> to this concession, which, in our opinion, is very fair in the interest of both the parties.  We direct the petitioner to prefer	

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..125.11.95		<p>an appeal to the appellate authority within 15 days from the date of receipt of a copy of this order and further directing that the said appeal shall be disposed of within 90 days from the date it is presented to the appellate authority, this application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides forthwith.</p> <p><i>[Signature]</i> VICE-CHAIRMAN <i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>	